

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

O.A No. 100/3902/2016

New Delhi, this the 20th day of December, 2016

**Hon'ble Mr. Justice M. S. Sullar, Member (J)
Hon'ble Mr. P. K. Basu, Member (A)**

Vinod, (Post Driver, Group 'C', Age 34 yrs)
S/o Sh. Rajbir Singh,
VPO Halalpur,
Distt. Sonipat, Haryana. ...Applicant

(Argued by : Mr. Anil Sehrawat with Ms. Parul Dureja,
Advocates)

Versus

Delhi Transport Corporation,
Govt. of NCT of Delhi,
I.P Estate, New Delhi
(Through its Chairman-cum-Managing Director)

...Respondent

(Argued by : Mr. Ajesh Luthra, Advocate)

O R D E R (O R A L)

Justice M. S. Sullar, Member (J)

Arguments heard.

Vide separate detailed judgment of even date, rendered in the main case of **Krishan Vs. DTC & Ors.**, in O.A bearing No. 100/3946/2015, the instant O.A has also been partly allowed in the same manner and terms of the judgment dated 26.10.2016, passed in the case of **Hari Om Singh Vs. DTC & Ors** in O.A No. 100/2351/2015, by this Tribunal. However, the parties are left to bear their own costs.

(P.K. Basu)
Member (A)

(Justice M.S. Sullar)
Member (J)
20.12.2016

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